

ITEM NO.1

Virtual Court 6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Suo Motu Writ Petition (C) No.4/2020

IN RE CONTAGION OF COVID 19 VIRUS IN CHILDREN PROTECTION HOMES

Date : 07-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Courts Motion, AOR

Union of India

Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Ms. Swati Ghildiyal, Adv.
Mr. S.S. Rebello, Adv.
Mr. B.V. Balram Das, Adv.
Mr. G.S. Makker, Adv.

State of T.N.

Mr. Balaji Srinivasan, AAG
Mr. M. Yogesh Kanna, AOR

State of Nagaland

Ms. K. Enatoli Sema, AOR

State of P & H,
Guwahati

Ms. Jaspreet Gogia, AOR
Mr. Abhimanyu Tewari, Adv.

State of Kerala

Mr. Jishnu M L Adv
Mr. G. Prakash, Adv.

NCT Delhi

Mr. Chirag M. Shroff, AOR

State of Assam

Mr. Nalin Kohli, AAG
Ms. Diksha Rai, Adv.

Mr. Sumeer Sodhi AOR

State of Tripura

Mr. Shuvodeep Roy, Adv.

State of Meghalaya

Mr. Amit Kumar, Adv.
Mr. Avijit Mani Tripathi, Adv.
Ms. Rekha Bakshi, Adv.
Mr. Shaurya Sahni, Adv.
Ms. Tarini K. Nayak, Adv.

State of Manipur	Mr. Pukhrambam Ramesh Kumar, Adv. Ms. Anupama Ngangom, Adv. Karun Sharma, Adv.
State of Arunachal Pradesh	Ms. Eliza Bar, Adv. Mr. Pai Amit, Adv.
U.T. of J&K	Ms. Shashi Juneja, Adv. Ms. Pinky Behera, Adv.
State of Gujarat	Ms. Deepanwita Priyanka, Adv.
State of A.P.	Mr. Mahfooz A. Nazki, Adv. Ms. Polanki Gowtham, Adv. Mr. Amitabh Sinha, Adv.
State of U.P.	Ms. Garima Prashad, Adv
U.T. of Puducherry	Mr. V.G. Pragasam, Adv.
U.T. of Andaman & Nicobar	Mr. K.V. Jagdishvaran, Adv. Ms. G. Indira, Adv.
State of Rajasthan	Dr. Manish Singhvi, Sr. Adv. Mr. Sandeep Jha, Adv.
State of Mah.	Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR

UPON hearing the counsel the Court made the following
O R D E R

Except the States of Uttar Pradesh, Uttarakhand, Odisha, Punjab, Himachal Pradesh, Tripura and Manipur, all the other States have filed their response pursuant to the order passed by us on 11.6.2020.

We request Mr. Gaurav Agrawal, learned counsel to appear in this matter as Amicus Curiae.

The Advocates on Record for all the States are directed to supply a copy of the response filed by them to the learned Amicus Curiae within two days. The Advocates on Record are permitted to serve copies of the report in digital form as well.

List on 13.7.2020.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master